Employment of contractual labourers by various airports in the country

- 475. SHRI AAYANUR MANJUNATHA: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether contractual labourers are employed by various airports in the country;
 - (b) if so, the details thereof, airport wise;
- (c) whether the Supreme Court has given any directions with respect to the services of contract labourers;
- (d) if so, whether such directives have been complied with by the authorities; and
- (e) if not, the reasons therefor along with the corrective steps proposed to be taken by Government?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) and (b) Airports Authority of India (AAI) and its joint ventures (JV) airport operators do not employ labourers directly at its airports. However as per the directions of the Hon'ble High Court, Mumbai, 22 persons are being paid directly by Airports Authority of India (in AAI Staff Colony and Electrical Maintenance).

- (c) to (d) Directions issued by the Hon'ble Supreme Court of India are complied with by AAI and JV airport operators.
 - (e) Does not arise.

Recruitment of foreign pilots by Air India

- 476. SHRI T.M. SELVAGANAPATHI: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether it is a fact that there are scarcity of pilots for narrow bodied planes in Air India;
 - (b) if so, the details thereof;
 - (c) whether the Air India is considering to recruit more pilots for these aircrafts;
- (d) whether it is also a fact that instead of recruiting more pilots from India, Air India is considering to employ foreign pilots; and

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(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) No, Sir. At present, Air India is able to meet the operational requirement of the current fleet with the existing strength of Pilots.

- (b) Does not arise, in view of (a) above.
- (c) No, Sir. At present there is no proposal for recruitment of more pilots for these aircrafts.
- (d) No, Sir. There is no proposal for induction of foreign pilots for narrow body aircraft.
 - (e) Does not arise, in view of (d) above.

Emergency landing of aircrafts

- 477. SHRI N. BALAGANGA: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether incidents of emergency landing of aircrafts are on the rise in the country;
- (b) if so, the details thereof, including the incidents involving Dreamliner aircraft during the last one year alongwith the reasons therefor; and
 - (c) the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) and (b) Yes, Sir. From 01.01.2012 to 31.12.2012, total 19 incidents of emergency/rough landings to schedule airlines (medical and technical) had taken place. However, from 01.01.2013 till date, a total of 51 incidents of emergency/rough landing to scheduled airlines (Medical and Technical) have taken place. List of incidents are given in the Statement-I (*See* below).

There are nil incidents of emergency landing to Dreamliner aircraft. However, list of incidents other than emergency landing to Dreamliner is given in the Statement-I (*See* below).

(c) Safety recommendations emanating from the investigation reports are followed up for implementation with the concerned agencies so as to prevent recurrence of similar incidents in future. Additional measures to ensure safety of aircraft operation are given in the Statement-II.